Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

APPEAL No. 77 of 2011

Dated :26th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited … Appellant(s)

Versus

M.E.R.C. & Ors. ….Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Rakshpal Abrol for R.6

ORDER

A letter has been circulated seeking permission to withdraw the Appeal. This has been objected to by the representative appearing on behalf of the Respondent No.6. Therefore, he is permitted to file an affidavit giving the grounds of such objection on or before 07.09.2011 after serving copy on the other side.

Post the matter on ***19.09.2011.***

(V.J. Talwar) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**

TS/KS